

**Central Administrative Tribunal
Principal Bench**

OA No.3820/2017

New Delhi, this the 02nd day of November, 2017

Hon'ble Ms. Nita Chowdhury, Member (A)

Lakhi Ram (Aged about 61 years), Desi: Retired
S/o late Sh. Hari Singh
R/o C-2/48, Sultanpuri,
Delhi-110086.

...Applicant

(By Advocate : Shri Umesh Kumar Saini)

Versus

1. The Commissioner,
North Delhi Municipal Corporation,
Civic Centre, S.P.Marg,
New Delhi-110002.
2. The Deputy Commissioner,
North Delhi Municipal Corporation,
North Rohini, Sector-5,
New Delhi-110085.

...Respondents

ORDER (ORAL)

This Application has been filed by the applicant, in which he has informed that he is retired employee of the NDMC, Rohini Zone and he along with other persons were to be released payment for MACP. The other nine persons have already received the payment but the same is yet to be given to him.

2. He alleges that the disbursement is being delayed – despite the fact that he is now a retired employee – on account of illegal demands being made for release of the same.

3. According to the facts, as narrated by the applicant, there is no need to give notice to the respondents. It is noted that a Legal Notice was served by the applicant to the Commissioner, NDMC by Speed Post. It is directed that the respondents shall consider the same and pass a reasoned and speaking order in this regard within a period of 60 days. If any amount is due to the applicant, and if so found by the respondents, then they shall also pay the savings rate of interest on the same from the date it became due. Accordingly, the OA is disposed of. No costs.

(Nita Chowdhury)
Member (A)

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